



2025:DHC:7011-DB



\$~1

\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **CONT.CAS(C) 883/2025**

**RAM DHAN PANCHAL & ORS** .....Petitioners

Through: Mr. Abhay Kumar Bhargava,  
Mr. Satyaarth Sinha, Ms. Khushi, Advs.

versus

**SHRI GOVIND MOHAN & ORS.** .....Respondents

Through: Mr. Krishna Sharma, SPC  
Mr. Ajaypal, AC Law , CRPF, Inspector  
Athurv, CRPF and Mr. Ramniwas Yadav,  
CRPF.

**CORAM:**

**HON'BLE MR. JUSTICE C. HARI SHANKAR**

**HON'BLE MR. JUSTICE OM PRAKASH SHUKLA**

**ORDER(ORAL)**

%

**18.08.2025**

1. The respondents submit that the contempt stands purged as the amounts that were recovered from the petitioners stand refunded.
2. Mr. Bhargava acknowledges this position.
3. In view of the aforesaid, the petition is disposed of.

**C. HARI SHANKAR, J**

**OM PRAKASH SHUKLA, J**

**AUGUST 18, 2025/NG**